

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH BANGALORE

DATED THIS THE 8th DAY OF JANUARY 1987

Present : Hon'ble Sri Ch. Ramakrishna Rao - Member (J)
Hon'ble Sri L.H.A. Rego - Member (A)

Application Nos. 1376 & 1377 of 1986

S.D. Hebballi
P.A. Gokak, Falls,
Gokak Taluk

A.N. Sirol
P.A. Gokak
Head Office, Gokak Taluk
Belgaum District

- Applicants

(Sri D.S. Hosmath, Advocate)

and

1. Govt of India by its
Director General Post & Telegraphs
New Delhi
2. The Superintendent of Post Offices, Gokak
Division, Gokak
Belgaum District
3. G.M. Kiwati
S.P.M. Kalgaon
4. Abdulgani N. Shirol
S.P.M. Mamdapur
5. S.M. Rudragol
At A.P.S. Gokak
6. A.F.I. Segadi
P.A. Gokak HO
7. S.G. Ghadgeri
SPM Gokak 'G' Peth
8. B.I. Waded, Acct
Gokak Head Office
9. I.B. Rayagoudanavar
at A.P.S. Gokak
10. A.G. Dani Insurar II
Gokak Head Office
11. D.M. Bhanuse, P.A. Gokak
Head Office, Bokak
12. B.B. Sapate Offg. Acctt
Hukeri H.O.

Taluk Gokak
Belgaum District

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13. S.A. Kumber	}	Gokak Taluk Belagaeum District
WLI Gokak (N)		
14. A.D. Bhusagol	}	
P.A. Sankeshwar		
15. Smt. S.A. G adiwaddar	}	
P.A. Ghataprabha R.S.		
16. J.B. Sagar,	}	
SPM Gokak Fort		
17. G.K. Gudashi	}	
S.P.M. Hebbal		
18. V.A. Pattanashetti	}	
S.P.M. Ankalagi		
19. R.M. Alashe	}	
S.P.M. Bellad Bagewadi		
20. S.M. Chippalkatti at A.P.S.	}	
Bellad Bagewadi		

Respondents

(Sri M.S. Padmarajaiah, Senior C.G.S.C.)

This composite application came up for hearing before this Tribunal and Hon'ble Sri Ch. Ramakrishna Rao, Member (J) to-day made the following

O R D E R

This composite application was initially filed in the High Court of Karnataka and subsequently transferred to this Tribunal.

2. Sri D.S. Hosmath, learned counsel for the applicants, submits that his clients were working as L.S.G. when the officials in the office of the Superintendent of Post Offices, Gokak (R2) when the application was filed; that they opted for 'the scheme of time bound (one)' (scheme' for short) by virtue of which all the officials belonging to basic grades in group C and D

and who have completed 16 years of service in that
be
grade will/automatically promoted and will be placed
to next high scales; that his clients were not given
the benefit of the 'scheme' as a result of which they
have filed these applications.

3. Sri M.S. Padmarajaiah, Senior C.G.S.C., appearing
for the respondents, submits that the 'scheme' does not
envise automatic promotion of the L.S.G. officials
who opted for the 'scheme'; that the names of the
persons who opted for the scheme will have to be
considered by the Departmental Promotion Committee ('DPC')
for assessing their fitness; that in the case of the
applicants the DPC found them unfit and therefore
they could not be promoted.

4. We have considered the rival contentions
carefully. We find nothing in the 'scheme' which
exempts the beneficiaries of the 'scheme' from being
subjected to the normal procedure of evaluation by
the DPC. We have satisfied ourselves by perusing the
file relating to the proceedings of the DPC that the
names of the applicants were considered by the DPC
on 19.1.1983 and 29.12.1983 but did not find them fit
for promotion. In view of this, we hold that there is
no infirmity in the impugned order 10.1.1984 (Annexure 'C').

5. In the result the application is dismissed. No
order as to costs.

Unnath
Member (J)

Unnath 8.1.87
Member (A)